

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 90/MP/2020**

Subject : Petition under Sections 63 and 79(1)(f) of the Electricity Act, 2003 read with statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for compensation due to Change in Law and seeking extension to the Scheduled Commissioning Date of the relevant elements of the Project on account of Force Majeure events.

Date of Hearing : 24.1.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Gurgaon Palwal Transmission Limited (GPTL)

Respondents : UTC, Chandigarh and 13 Ors.

Parties Present : Shri Deep Rao Palepu, Advocate, GPTL  
Ms. Parichita Chowdhury, Advocate, GPTL  
Ms. Harneet Kaur, Advocate, GPTL  
Shri G. Sai Kumar, Advocate, HVPNL  
Shri Raheel Kohli, Advocate, HVPNL  
Shri Amit Kapur, Advocate, UPPCL  
Shri Akshat Jain, Advocate, UPPCL  
Shri Pratyush Singh, Advocate, UPPCL  
Ms. Swapna Seshadri, Advocate, PSPCL  
Shri Amal Nair, Advocate, PSPCL  
Ms. Aditi Raghuvanshi, Advocate, PSPCL  
Shri TAN Reddy, GPTL  
Shri Gaurav Kumar, GPTL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Due to paucity of time, the matter could not be taken up. Accordingly, the matter was adjourned. However, considering the request of the learned counsel for the Respondent, HVPNL, the Commission permitted the Respondent to file the status of 220 kV downstream system and its SCOD, if any, on affidavit within a week.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**

